

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(20)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER : CA/13/IB/2017

PETITION NUMBER : CA/2(IB)/CB/2017

NAME OF PETITIONER(S) : CAPEGEMINI TECHNOLOGY SERVICES INDIA LTD

NAME OF THE RESPONDENTS (S) : REAL VALUE PROMOTERS PVT LTD

UNDER SECTION : Rule 6 of IBC Rules r/w Sec (13) of Insolvency code 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. R. VIDHYASHANIKAR R. ASHOK KUMAR	}	Counsel For Corporate Debtor	Ashok K
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ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor prayed for three weeks' time to pay the remaining amount as claimed by the Petitioner. At request, matter is adjourned. Put up on **24.11.2017 at 10.30 A.M.**

- sd/-

MEMBER (TECHNICAL)
ghk

- sd/-

MEMBER (JUDICIAL)